An Act further to amend the Central Universities Act, 2009.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:

1. (1) This Act may be called the Central Universities (Amendment) Act, 2021.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
2. In the Central Universities Act, 2009 (hereinafter referred to as the principal Act), in section 3A, for the words “State of Jammu and Kashmir”, wherever they occur, the words “Union territory of Jammu and Kashmir” shall be substituted.

3. In the principal Act, after section 3D, the following section shall be inserted, namely:—

"3E. There shall be established a University, which shall be a body corporate, to be known as the Sindhu Central University, having its territorial jurisdiction extending to the whole of the Union territory of Ladakh, as specified in the First Schedule to this Act."

4. In the First Schedule to the principal Act,—

   (i) for serial numbers 8 and 9 and the entries relating thereto, the following serial numbers and entries shall be substituted, namely:—


   (ii) after serial number 12 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

   "12A. Ladakh Sindhu Central University Whole of the Union territory of Ladakh.".

ANOOP KUMAR MENDIRATTA,
Secretary to the Govt. of India.